

NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION No. 168 / 2023 /EZ

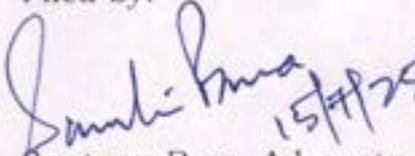
(Dilip Nath -Versus- The Principal Chief Conservator of Forest and
Others)

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Filed by:


15/7/25
Santanu Bora, Advocate

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Ph. No. 9864176825

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BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 168 OF 2023/EZ

*Filed by -
The Chief Secretary
to the Govt of Assam
Dr. Kota
:: Plinth - Santiniketan, Assam, Adv.*

IN THE MATTER OF:

Dilip Nath

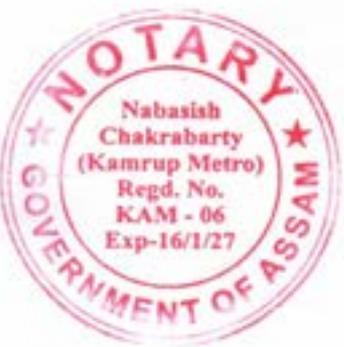
.....Applicant

-Versus-

The Principal Chief Conservator of Forest (PCCF), Assam and Others

.....Respondents

Chief Secretary
Govt. of Assam



AFFIDAVIT OF THE CHIEF SECRETARY, STATE OF ASSAM:

I, **DR. RAVI KOTA**, son of late Shri Kota Appoji, aged about 58 years, resident of Senior Officers Colony, Khanapara, Guwahati, in the district of Kamrup (Metro), do hereby solemnly affirm and state as follows: -

1. That I am the Chief Secretary of the State of Assam and as such, I am fully conversant with the facts and circumstances of the case.
2. That I have received the copy of the above mentioned Original Application, have gone through the same and understood the contents made therein.

Law
NABASISH CHAKRABARTY
NOTARY Govt. of Assam
Regd. No. KAM - 06
Guwahati - 781001

15 JUL 2025

3. That I have also gone through the Orders and directions of the Hon'ble NGT, EZ Bench, dated 23.01.2025, directing the Chief Secretary, Assam to file a Personal Affidavit clarifying all the facts and also state the steps taken by the Government. Hence, I am affirming this affidavit.

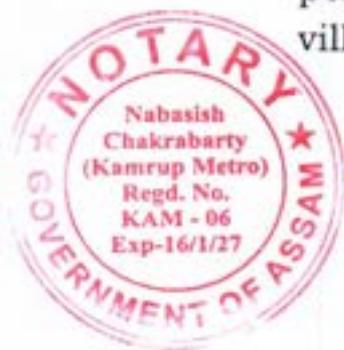
4. That the answering deponent begs to state that, the earlier affidavit dated 20.08.2024, filed before this Hon'ble Tribunal, provided detailed background information regarding the constitution of Charduar Reserve Forest (RF), Sonai Rupai Wildlife Sanctuary (SRWLS), and the status of encroachments recorded during the years 1985, 2000, 2005, 2010, 2015, and 2024 across Charduar RF, Balipara RF, Naduar RF, Nameri National Park, and Sonai Rupai Wild Life Sanctuary (hereinafter referred to as SRWLS). It was further submitted that 14 (fourteen) Forest Villages had been established within these forest areas during the period 1950 - 1971, and that the population in these villages has multiplied significantly over time.

A list of the said 14 Forest Villages is annexed herewith and marked as **Annexure-I.**

5. That the answering deponent begs to state that, subsequent to the filing of the said affidavit, several rounds of deliberations have taken place to compile, verify, and digitize relevant data from field and record sources. That substantial progress has been made in this regard, though some work remains ongoing. The answering deponent states that, his replies are based on

Chief Secretary
Govt. of Assam

Dr. Koka



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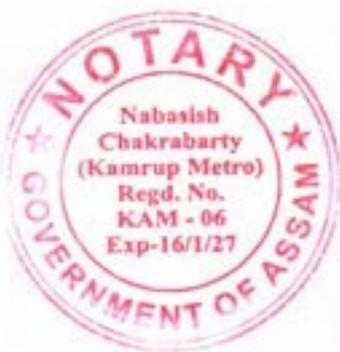
the Hon'ble Tribunal's order dated 23.01.2025 passed in O.A. No. 168/2023/EZ.

6. That the deponent begs to state that, Hon'ble Tribunal has observed in paragraph 4 of the order dated 23.01.25, that it was unclear what steps had been taken by the State Government with respect to the SC/ST and OBC populations, and others who may be in occupation of forest lands in the areas under question. In this regard, the answering respondent begs to state the following:

- a) As per records of the District Administration, Sonitpur, a total of 24,071 applications under the Forest Rights Act (FRA) have been received. Out of these,
- i. 4,157 claims pertain to Sonai Rupai WLS.
 - ii. 19,914 claims relate to the remaining RF areas.
 - iii. Total claims accepted: 4,498 (4,454 Individual Forest Rights (IFR); 44 Community Forest Rights (CFR))
 - iv. Total land allotted: 6,767.68 ha (6,708.82 ha under IFRs + 58.86 ha under CFRs)
 - v. Claims rejected: 4,611 (4282 IFRs, 329 CFRs)
 - vi. Claims pending: 14,962 (9011 IFRs, 908 CFRs)

Details of the Forest Rights claims for the Sonitpur district are been annexed as **Annexure-II**

Bani Katar
Chief Secretary
Govt. of Assam



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b) Notably, all 4,147 FRA claims within SRWLS (3,856 IFR and 301 CFR) have been rejected.

c) The total notified area of Charduar Reserve Forest (excluding SRWLS) is 24,072 hectares, of this, 6,767.68 hectares have been allotted under accepted FRA claims. The remaining 17,304.32 hectares are presently under encroachment, and the majority of claims over this area are yet to be examined.

Bani Katar
Chief Secretary
Govt. of Assam

d) The examination of the remaining pending claims is currently underway. Once this process is completed, a clearer understanding will emerge regarding the exact status of SC/ST, OBC, and other claimants presently occupying forest land. Based on this assessment, the State Government shall initiate appropriate measures in respect of individuals whose claims have been rejected under FRA provisions.



e) That pursuant to the affidavit submitted by the answering respondent dated 20.08.2024, the process of digitization of claims under the Forest Rights Act (FRA) was initiated. As on date, a total of 3,137 claims have been digitized. Out of these, spatial polygons for 2,682 settled FRA claims have been prepared and duly mapped.

The said data-intensive exercise, involving verification and geospatial plotting, required a period of approximately three months to complete. It is respectfully submitted that the map prepared is

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a preliminary draft and is currently undergoing further refinement and validation to ensure accuracy and completeness.

~~Digitized data is annexed and marked as Annexure-III~~

Corresponding preliminary spatial maps of the settled claims FRA maps are annexed and marked as **Annexure-IV**

7. The answering deponent begs to state that, the Hon'ble Tribunal in Paragraphs 5 and 7 of its order dated 23.01.2025, had pointed out that the State Government was to prepare a Comprehensive Resettlement and Rehabilitation Plan for encroachers in Sonai Rupai Wildlife Sanctuary and the Nameri landscape, and to submit the same within a period of three months, i.e., by the last week of September, 2024. The affidavit dated 20.08.2024 submitted by the Chief Secretary, Assam, did not disclose the status of this plan. In this regard, the answering deponent states as follows:

- a) The broad objective of comprehensive resettlement and rehabilitation plan would be to recover approximately 100 sq. km of encroached land from within the notified area of Sonai Rupai Wildlife Sanctuary and to recover at least 10 sq. km of land in Charduar RF to re-establish ecological connectivity between Sonai Rupai WLS and Nameri National Park, thereby facilitating the movement of wildlife and strengthening corridor functionality.



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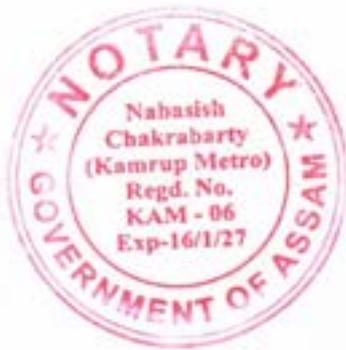
Bani Koka
 Chief Secretary
 Govt. of Assam

- b) Be it mentioned that, as of date, 100 hectares of encroached land within Sonai Rupai WLS has already been recovered, and plantation in the said area was completed during the current monsoon season on 13th July 2025.

Photo documenting the pre and post plantation of the area is annexed and marked as **Annexure-V**.

Bani Kanta
Chief Secretary
Govt. of Assam

- c) Further, a major eviction drive was conducted in Nameri National Park from 10th to 14th May 2025, during which 500 hectares of land were cleared, making Nameri National Park entirely free of encroachments, which is no doubt, a significant achievement for the State Government.



A copy of the eviction report is annexed and marked as **Annexure-VI**

- d) Furthermore, 14 illegal resorts operating within Balipara Reserve Forest were also evicted as part of enforcement actions to restore ecological integrity in the surrounding landscape.

A copy of the eviction report of the eviction is annexed and marked as **Annexure-VII**

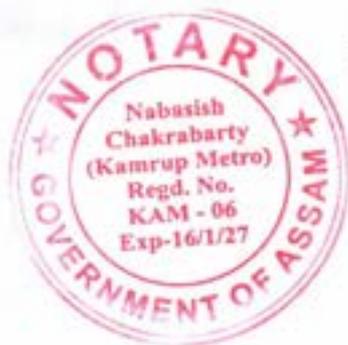
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NABASISH CHAKRABARTY
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Regd. No. KAM - 06
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e) It is pertinent to mention that a broad conceptual framework for the comprehensive resettlement and rehabilitation plan has been developed, which is as follows:

- Upon completion of FRA claim settlement within Charduar Reserved Forest, it is anticipated that approximately 6,500 hectares of land may become available for accommodating eligible landless encroachers currently residing within Sonai Rupai Wildlife Sanctuary.
- Once these claims are finalized, a high-resolution drone survey will be required to accurately identify available land parcels.
- Based on the survey findings, a detailed resettlement and rehabilitation plan will be prepared for implementation.

Dr. Kotia
Chief Secretary
Govt. of Assam



8. That the answering deponent begs to state that, in compliance with Paragraph 6 of the Hon'ble Tribunal's Order dated 23.01.2025, wherein the Hon'ble Tribunal directed submission of details regarding action to be taken against responsible persons including officials and staff, and the action taken, the answering respondent begs to submit the following:

- a) **Regarding LP schools:** A total of 58 LP schools were identified inside Charduar Reserved Forest and Sonai Rupai Wildlife Sanctuary through a GPS-based survey. Of these, four schools (Serial Nos. 31,

Dr. Kotia
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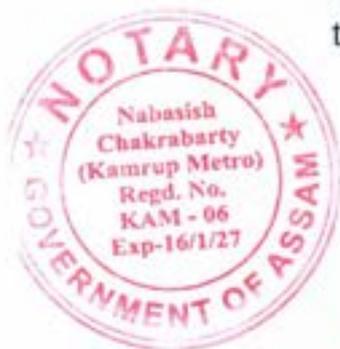
32, 34, and 35) have already been closed. Out of the remaining, 15 schools are located within SRWLS and 43 within Charduar RF. As per the records of the District Administration, Sonitpur, 17 schools have submitted FRA claims;

The list of these schools and the details and claim forms are annexed and marked as **Annexure-VIII**.

Bani Katar
Chief Secretary
Govt. of Assam

Be it mentioned that, under the proposed comprehensive resettlement and rehabilitation plan, all the 15 schools within SRWLS are proposed to be closed and merged with the existing 43 schools located within Charduar RF.

- b) **Regarding Polling Stations:** A total of 13 polling stations has been identified within SRWLS which operate from existing school buildings, and no new infrastructure has been developed for this purpose. Hence, the activity does not attract the provisions of the Forest (Conservation) Act, 1980.



The list of the Polling Stations is annexed and marked an **Annexure IX**

- c) **Regarding Siloni Bund FIS:** The Chief Engineer, Irrigation Department has informed that the total built-up area under the Mazbat Division, Udalguri is 0.86 hectares. The department has already

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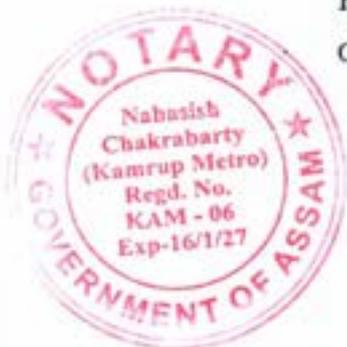
15 JUL 2025

submitted an application for necessary clearances through the PARIVESH 2.0 portal.

An undertaking in this regard, filed by the Executive Engineer, Udalguri Mazbat (Irrigation) Division is annexed and marked as **Annexure-X**.

Bis Kola
Chief Secretary
Govt. of Assam

- d) **Regarding Roads inside Sonai Rupai WLS:** Repair works on five pre-existing roads were undertaken by PWD (Roads) under the "Fakhruddin Ali Ahmed Path Nirman Achari" scheme. These repairs were carried out during 2010 - 2017 to enable the establishment of pickets, as the areas were inaccessible to both Police and Forest personnel due to insurgency. Upon receiving communication from the Forest Department and the District Commissioner that such activity would constitute a violation of the Forest (Conservation) Act, 1980, the PWD Sonitpur Road Division immediately halted all ongoing work.



The brief law and order situation report prevailing during 2010-2017 submitted by DC Sonitpur is annexed and marked at **Annexure XI**.

- e) **Regarding Construction of Ringwells:** 4 (Four) numbers of ring well were installed by the PHE Department, out of which 3 (three) numbers of ring wells are currently functioning in 3 (three) already existing L.P. Schools i.e. Romajuli L.P. School, Swajwnabari L.P. School and Ganeshguri L.P.

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School. The fourth ring well in Adabari L.P. School was found dried up and filled with garbage.

The report submitted by the Executive Engineer (PHE), Tezpur Division- II, Dhekiajuli is annexed and marked at **Annexure XII**.

9. That the statements made in paragraph 1, 2 and 3 are true to my knowledge and those made in paragraph 4,5,6,7 and 8 are matter of records and rest are my humble submissions before the Hon'ble Tribunal.

Ken Koka

DEPONENT

Chief Secretary
Govt. of Assam

Identified by me:

Nabasish Chakrabarty
Advocate



SOLEMNLY AFFIRMED and
declared before me by the
Deponent on being identified
by learned Advocate

Nabasish

NABASISH CHAKRABARTY
NOTARY Govt. of Assam
Regd. No. KAM - 06
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15 JUL 2025

Details Name of Forest villages under Sonitpur West
Division, Tezpur

Sl. No.	Name of Forest village	Under RF	Range	CF sanctioned No.	Sanctioned strength of house hold	Sanctioned area of Forest village
1	Santipur	Charduar RF	Dhekiajuli	No. A/92 dtd.27/09/1950	60 Nos.	227.588 Ha.
2	Gangapur	Charduar RF	Dhekiajuli	No. A/92 dtd.27/09/1950	63 Nos.	189.991 Ha.
3	Madhabpur	Charduar RF	Dhekiajuli	No. FG.16/3 dtd.27/06/1959	35 Nos.	60.556 Ha.
4	Eralilaga	Balipara RF	Charduar	No. FG 18/3(a) dtd.23/04/1962	50 Nos.	133.33 Ha.
5	Sopalaga	Balipara RF	Charduar	No. FG 18/3(b) dtd.23/04/1962	30 Nos.	100.00 Ha.
6	Gamani	Balipara RF	Charduar	No. FG 18/3 (c) dtd.23/04/1962	50 Nos.	133.33 Ha.
7	Chattai	Balipara RF	Charduar	No. FG 18/3 (d) dtd.23/04/1962	40 Nos.	105.96 Ha.
8	Tarajan	Balipara RF	Charduar	No. FG 18/3 (e) dtd.23/04/1962	25 Nos.	66.66 Ha.
9	Dharikati	Balipara RF	Charduar	No. FG 18/3(f) dtd.23/04/1962	80 Nos.	213.33 Ha.
10	Bogijuli	Balipara RF	Charduar	No. B/7533, dtd.07/10/1955, No. B/3650 dtd.22/05/1956	120 Nos.	240.00 Ha.
11	Ramnathpur	Charduar RF	Central	No. D/311 (Pt) dtd.14/09/1965	40 Nos.	106.66 Ha.
12	Kacharigaon	Charduar RF	Central	No. Nil dtd.06/04/1960	25 Nos.	104.09 Ha.
13	Dopdopi	Charduar RF	Central	No. FG 40/3 dtd.13/04/1971	121 Nos.	133.333 Ha.
14	Urahilaga	Charduar RF	Central	No. Nil dtd.06/04/1960	34 Nos.	74.06 Ha.


 O.P.O.
 Sonitpur West Division
 Tezpur

STATUS REPORT ON FRC IN SONITPUR DISTRICT

SONITPUR DISTRICT

1. Total Number of FRC in Sonitpur – 172 FRC
2. Total No. of FRC in Wildlife – 36
3. Total No. of FRC in RF area – 136 (172-36)
4. Total Application Received- 24071(22747 IFR, 1324 CFR)
5. Total Claimants in Wildlife –4157 (3856 IFR, 301 CFR)
6. Total Claimants in RF – 19914 (24071-4157)
7. Total Applications of OTFD –454 (426 IFR, 28 CFR)
8. Total No. of FRC where Title Distributed – 63
9. Total Claims Accepted (Title Distributed)- 4498 (4454 IFR, 44 CFR)
10. Quantum of Land Distributed – 50588 Bigha [6767.68 Hectare] (6708.82 IFR, 58.86 CFR)
11. Total Application Rejected-4611 (4282 IFR, 329 CFR)
12. Total Pending Claimants –14962(14011 IFR, 951 CFR)

LAC wise Details :

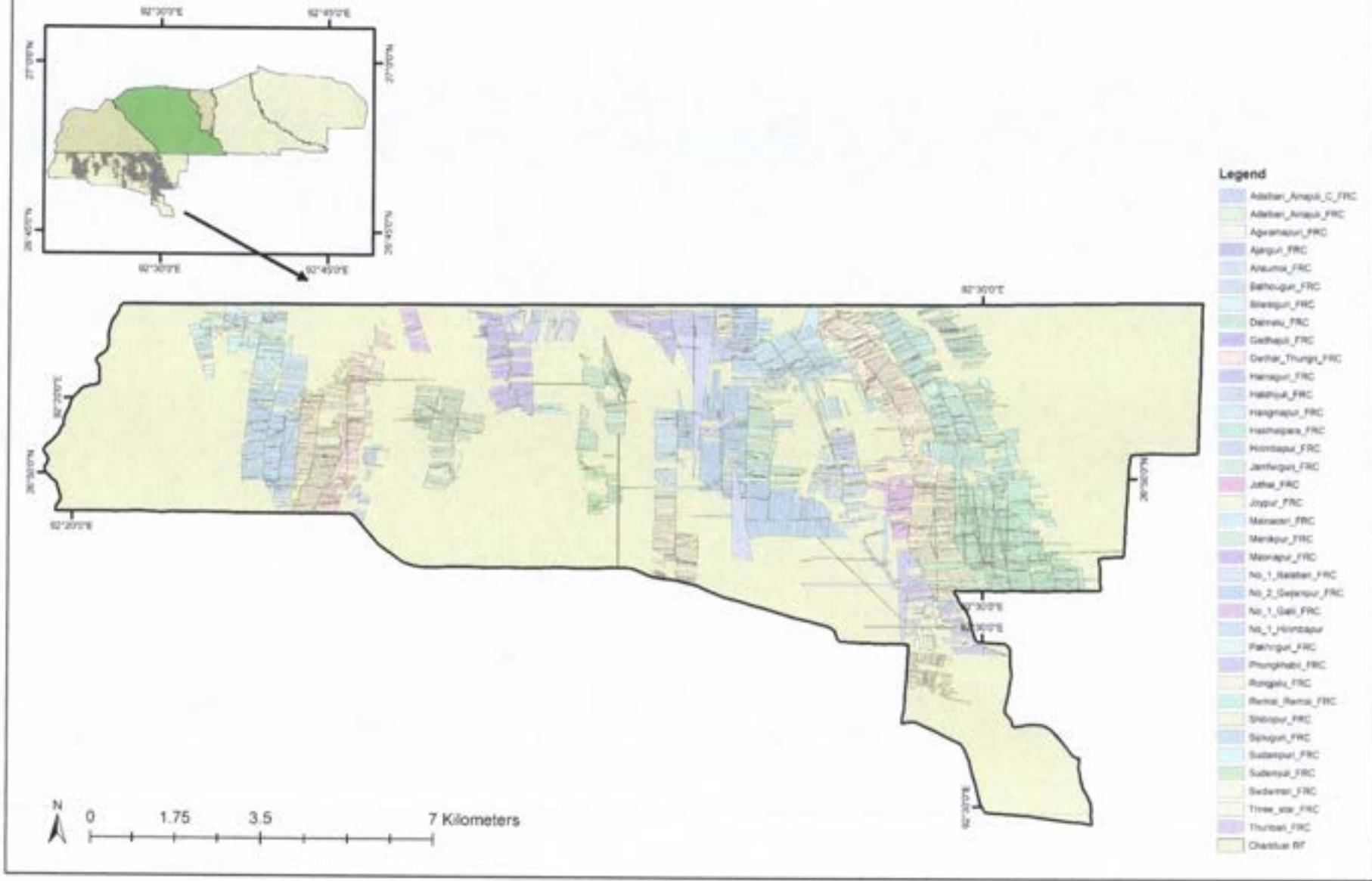
Sl No.	Particulars	Dhekiajuli LAC	Naduar LAC	Rangapara LAC	SONITPUR DISTRICT (TOTAL)
1	Total Number of FRC in Sonitpur	133	22	17	172
2	Total No. of FRC in Wildlife	36	0	0	36
3	Total No. of FRC in RF area	97	22	17	136
4	Total Application Received	17604	3240	3227	24071
5	Total Claimants in Wildlife	4157	0	0	4157
6	Total Claimants in RF	13447	3240	3227	19914
7	Total Applications of OTFD	454	0	0	454
8	Total No. of FRC where Title Distributed	55	2	6	63
9	Total Claims Accepted (Title Distributed)	3674	524	300	4498
10	Quantum of Land Distributed	42289-3-4 (B-K-L)	5310-0-0 (B-K-L)	2988-1-16 (B-K-L)	50588-0-0 (B-K-L)
11	Total Application Rejected	4611	0	0	4611
12	Total Pending Claimants	9319	2716	2927	14962

11/7/25
Project Director, ITDP, Tezpur

Cum

Member Secretary, DLC FRAct-06

Detailed Map of Charduar Reserved Forest Showing Settled FRA Claims



ANNEXURE - V

85 ha Plantation in the recovered area inside Sonai Rupai Wildlife Sanctuary



BEFORE PLANTATION



AFTER PLANTATION

Divisional Forest Officer
 Western Assam Wildlife Division &
 Field Director, Namoi Tiger Reserve



GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
WESTERN ASSAM WILDLIFE DIVISION cum
THE FIELD DIRECTOR::NAMERI TIGER RESERVE
DOLABARI::TEZPUR



EmailID:dfo.wawf@gmail.com

No. A/WAWL/Eviction/Encroachment/2025/ 799 - 800

Dated 26.05.2025

To,

**The Principal Chief Conservator of Forests (Wildlife) &
Chief Wildlife Warden, Assam,
Aranya Bhawan, Panjabari, Guwahati-37**

Sub: Submission of Detailed Report on Eviction Operations at Nameri National Park & Tiger Reserve — reg.

Sir,

I have the honour to submit herewith the detailed report on two major eviction operations recently undertaken under the jurisdiction of Nameri National Park & Tiger Reserve, namely:

1. The dismantling of illegal resorts/dhabas in the buffer areas inside Balipara Reserved Forest (09 May 2025)
2. The eviction of encroachments in Meherbasti and Rangajan areas within the core zone of Nameri National Park & Tiger Reserve (10–14 May 2025)

The enclosed report provides operational details, including area cleared, number of personnel involved, logistics mobilized, and plans for subsequent habitat restoration. Additionally, the financial requirement of ₹16,20,000 for these operations (originally tendered under your office's approval but delayed in the previous financial year) is proposed to be drawn temporarily from the NTCF, with reimbursement planned through CSS-PT as reflected in the APO 2025–26 of Nameri Tiger Reserve.

The successful execution of these operations marks a significant milestone in reclaiming approximately 5 sq. km of Critical Tiger Habitat inside Nameri Tiger Reserve. Your kind approval of the proposed financial arrangements and any further directions for follow-up actions are respectfully requested.

This is submitted for your kind perusal and necessary approvals, please.

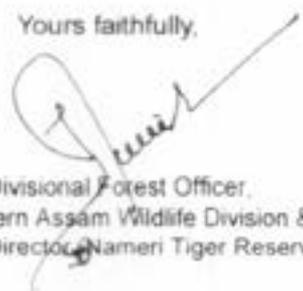
Enclosures

Annexure-I: Detailed ACF Report on Balipara Eviction

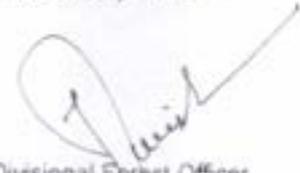
Annexure-II: Detailed Report on Meherbasti–Rangajan Eviction

Annexure-III: Photographic Evidence

Yours faithfully,


Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

Copy to the Principal Chief Conservator of Forests & Head of Forest Force, Assam, Aranya Bhawan, Panjabari, Guwahati-37 for favour of his kind information and necessary action.



Divisional Forest Officer,
Western Assam Wildlife Division &
Field Director, Nameri Tiger Reserve

DETAILED REPORT ON EVICTION OPERATIONS AT NAMERI NATIONAL PARK & TIGER RESERVE

In compliance with the ongoing directives to address illegal encroachments and restore critical habitats inside Nameri National Park & Tiger Reserve, the Western Assam Wildlife Division has undertaken two major eviction operations in May 2025 — one in the buffer zone (Balipara Reserved Forest) and another in the core zone (Meherbasti and Rangajan). These efforts were aimed at securing vital tiger habitats and ensuring long-term conservation outcomes.

1. Eviction Operation at Balipara Reserved Forest (09 May 2025)

Following a detailed assessment of illegal resort operations inside Balipara Reserved Forest (buffer zone of Nameri Tiger Reserve), notices were served in July 2024 instructing all illegal establishments to dismantle their structures.

Despite initial closures, several resorts resumed operations without notifying the Forest Department. Consequently, an eviction/dismantling operation was carried out on 09 May 2025, led by the Divisional Forest Officer, Western Assam Wildlife Division cum Field Director, Nameri Tiger Reserve (with additional charge of Sonitpur West Division), and executed on the ground by the Assistant Conservator of Forests (HQ), Sonitpur West Division.

Key Details:

- Forest Personnel Involved: 60 (including AFPF staff)
- Participating Ranges: Nameri Wildlife Range (Western Assam Wildlife Division), Charduar Range (Sonitpur West Division)
- Total Illegal Resorts/Dhabas Dismantled: 14

Photographic evidence and the detailed field report submitted by the ACF HQ are enclosed for reference.

2. Eviction Operation at Meherbasti and Rangajan (10–14 May 2025)

A large-scale eviction followed at Meherbasti and Rangajan inside the core zone of Nameri National Park and Tiger Reserve.

Key Details:

- Total Area Evicted: ~5 sq. km (approx. 500 hectare)
- Illegal Structures Demolished: ~150
- Khutis (Cattle Sheds) Removed: 10
- Forest Personnel Involved: 150
- Participating Ranges: Nameri Wildlife Range, Kalamati Range, Charduar Range & Tezpur Sadar Range


 Divisional Forest Officer
 Western Assam Wildlife Division &
 Field Director, Nameri Tiger Reserve

-210-

Logistics Mobilized:

- Departmental Rubber Boats: 3
- Hired Rubber Boats (Torajan and Dharikati EDC): 20
- Local Boatmen Engaged: 40
- Rubber Boat-Carrying Vehicles (Hired): 6
- Vehicles for Staff Movement (Hired): 5
- Labourers for Demolition: 75

The operation was directly supervised by the Divisional Forest Officer, Western Assam Wildlife Division cum Field Director, Nameri Tiger Reserve.

3. Post-eviction Planning

Both operations were executed effectively, ensuring minimal disturbance to the wildlife habitats and resistance from the public. The efforts have successfully cleared critical tiger habitats in core area and illegalities in the buffer zones, paving the way for restoration and conservation activities. It is planned that afforestation drives will be undertaken in the evicted areas to prevent future re-encroachment.

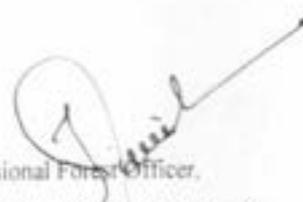
4. Financial Requirement

The earlier tender (vide your office letter No. FD/WL/D/Non-plan/Tender/2024/2253 dated 06.01.2025 and this office letter No. B/WAWL/Tender/Non-plan/2025/79 dated 07.01.2025) was settled at ₹16,20,000. However, due to unforeseen field conditions, the eviction originally scheduled for January 2025 could not be conducted and was postponed.

Since the required ceiling was not provided in the previous financial year, the recent eviction operations have been executed under the same tender framework, and a temporary loan of ₹16,20,000 is now proposed to be drawn from the NTCF. This loan will be reimbursed from CSS-PT, and the arrangement has been duly incorporated into the APO 2025-26 of Nameri Tiger Reserve.

The successful completion of these eviction operations marks a significant milestone in the reclamation of approximately 5 sq. km of Critical Tiger Habitat (core area) inside Nameri Tiger Reserve.

In this context, your kind approval of the proposed financial arrangements and any further directions for necessary follow-up actions are respectfully requested.


 Divisional Forest Officer,
 Western Assam Wildlife Division &
 Field Director, Nameri Tiger Reserve
 Divisional Forest Officer
 Western Assam Wildlife Division &
 Field Director, Nameri Tiger Reserve

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GOVERNMENT OF ASSAM
 OFFICE OF THE RANGE FOREST OFFICER: NAMERI WILDLIFE RANGE: POTASALI
 NAMERI NATIONAL PARK AND TIGER RESERVE
 Email Id: rfo.nameri@gmail.com



Memo No: NNP/15/Encroachment & Eviction/2025/ 425

Dt. 17-05-2025

To,
 The Divisional Forest Officer,
 Western Assam Wildlife Division,
 Dolabari, Tezpur

Sub: Eviction report of encroached area under Nameri National Park

Sir,
 With reference to the subject cited above, I have the honour to inform you that for 05 (five) day long process, at about 05 sq. km. of encroachment were evicted from the core area of Nameri National Park and Tiger Reserve. Staff from this office as well division and nearby ranges and divisions participated in the eviction process under your supervision. For transport, rubber boats, boatmen and vehicles were hired from the local community. Also for demolishing illegal structures, daily labourers were also hired. A brief report of the eviction is enclosed herewith.

This is for favour of your kind information and necessary action.

Encl: As stated above.

Yours faithfully,

(Debasish Buragohain, AFS)
 Range Forest Officer
 Nameri Wildlife Range
 Potasali

Handwritten signature and date: 17/05/2025

Eviction Report of Nameri National Park and Tiger Reserve

Name of the areas: Meherbasti and Rangajan

Total area evicted: 05 sq. km.

Total number of days taken for execution: 05 days.

Area domination work: 10th, 11th and 12th May, 2025

Eviction work: 13th and 14th May, 2025

Total illegal structures demolished: about 150 (One hundred fifty) no.s

Total Khuts demolished: about 10 (ten) no.s

No. of frontline staffs involved in the eviction operation: 150 (One hundred fifty) no.s

Staffs from Forest divisions took part: Western Assam Wildlife Division (Lead) and Sonitpur West Forest Division.

Ranges from where Range Officers present during the eviction operation: Nameri Wildlife Division, Potasahi (lead),

Kalamah Range, Charduar Range, Tezpur Sadar Range.

Eviction supervised by: Divisional Forest Officer- Western Assam Wildlife Division (lead), Divisional Forest Officer- Sonitpur East Forest Division.

Mode of transport: Rubber Boat and Vehicle

Departmental Rubber Boats used: 03 (three) numbers

Rubber Boats hired from Torajan and Dharkali EDC: 20 (twenty) numbers

Boatmen engaged from local community: 40 (Forty).

Rubber boat carrying vehicles and drivers hired from local community: 06 (six) numbers.

Labourers hired for demolishing illegal structures: 75 (seventy five) numbers.

Hiring of vehicle (Boiers pickup) for staff movement: 05 (five) numbers



Briefing before operation



Area domination



Submitted
 Range Forest Officer
 Nameri Wildlife Range, Eastern
 Nameri National Park & Tiger Reserve

Photographs showing few existing structures before and after demolishing during eviction process











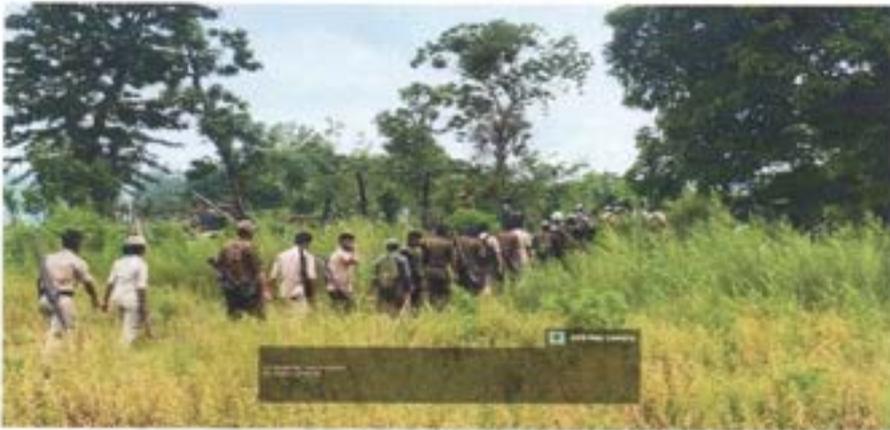




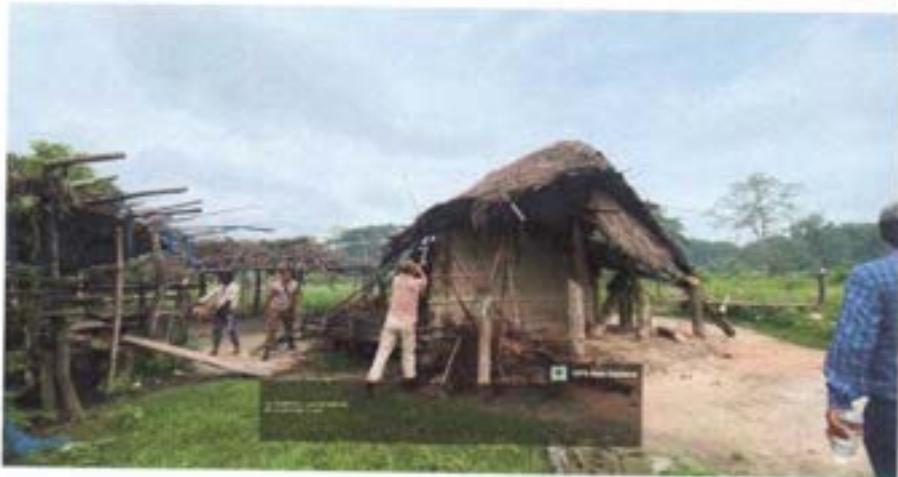


















GOVT. OF ASSAM
ENVIRONMENT AND FOREST DEPARTMENT
OFFICE OF THE DIVISIONAL FOREST OFFICER
SONITPUR WEST DIVISION:: TEZPUR



Emil:- dfo.t.sonitwest@gmail.com

FSWT/A/FC.ACT,1980/2025/3749-51

Date :- 12/05/2025

To

The Principal Chief Conservator of Forests, &
Head of Forests Force,
Assam, Panjabari, Guwahati-37.

Sub: Status Report on the Illegal Resorts Operating in the Balipara Reserved Forest

Ref: Hon'ble High Court order dated 24.04.2025 in WP(C)/4888/2023

Sir,

I have the honour to apprise you of the current status and actions taken concerning the illegal resorts operating within the Balipara Reserved Forest.

1. Dismantling of Illegal Resorts:

- Notices were served to all the illegal resorts operating within the Balipara Reserved Forest in the month of July 2024 with directives to dismantle their structures. However, it was observed that after a brief period of non-operation, many of these resorts resumed their activities without any formal intimation to the Forest Department.
- Taking cognizance of this violation, a large-scale operation was conducted by the Forest Department, resulting in the complete dismantling of all illegally operating resorts inside the Balipara Reserved Forest after serving due notices.
- A detailed report submitted by the Assistant Conservator of Forests (HQ), Sonitpur West Division, which includes the specifics of the operation, is enclosed for your kind reference. Photographic evidence of the dismantling process is also attached as **Annexure 1-14**.

2. Prasanti Cottage (Operated by Zironi Resorts):

- Prasanti Cottage is a government-owned property currently operated under the Assam Tourism Development Corporation Limited (ATDC).
- At present, the property is under consideration for formal transfer to the Forest Department through an appropriate Government-to-Government mechanism, which may include a Memorandum of Understanding (MoU) or any other suitable administrative arrangement to bring it under the forest jurisdiction.

3. Kanyaka Eco-Camp:

- Kanyaka Eco-Camp has been established by the Nameri Tiger Reserve with the dual purpose of conservation and community development, as envisaged in the Eco-Tourism Plan of Nameri Tiger Reserve.
- The camp is intended to be owned by the Tiger Reserve and operated by the Eco-Development Committees (EDCs) of Nameri Tiger Reserve, ensuring active community participation and sustainable eco-tourism practices.
- As per the NTCA guidelines titled "Normative Standards for Tourism Activities and Project Tiger" (2012), eco-tourism activities within the buffer zones of Tiger Reserves are permitted with prior approval from the National Tiger Conservation Authority (NTCA).
- In compliance with these guidelines, the Field Director, Nameri Tiger Reserve, has already submitted the Eco-Tourism Plan for Nameri Tiger Reserve to the NTCA, and its approval is currently awaited.

This is submitted for your kind information and necessary perusal, please.

Encl: Annexures

Yours faithfully,

Piraisoodan B Digitally signed by Piraisoodan B
Date: 2025.05.12 22:33:46 +05'30'

**DIVISIONAL FOREST OFFICER
SONITPUR WEST DIVISION, TEZPUR**

Copy to the Addl. Principal Chief Conservator of Forests, (T), Upper Assam Zone, Jorhat for favour of his kind information and necessary action.

Copy to the Chief Conservator of Forest, Northern Assam Circle, Tezpur for favour of his kind information and necessary action.

**(e-signed)
DIVISIONAL FOREST OFFICER
SONITPUR WEST DIVISION, TEZPUR**

FSWT/B/FC, Act,1980/2025/ 4034

Date :- 12/05/2025

Copy to the Shri Dikshit Gogoi, Advocate, Standing Counsel, Forest Department, Assam for his information and necessary action.

**(e-signed)
DIVISIONAL FOREST OFFICER
SONITPUR WEST DIVISION, TEZPUR**

To



The Divisional Forest Officer,
Sonitpur West Division,
Tezpur.

Sub: Report on Dismantling Operation of Illegal Resorts/Dhaba's inside Balipara Reserved Forest — Reg.

Ref: Your Office Letter No. FSWT/B/FC Act, 1980/2025/3992-94 dated 06-05-2025

Sir,

With reference to the subject and your directions, I have the honour to submit the detailed report regarding the dismantling operation of illegal resorts/dhaba's inside the Balipara Reserved Forest conducted on 09.05.2025.

Details of the Operation:

1. The operation was carried out with approximately 60 forest staff, including AFPF personnel from Nameri Wildlife Range and Charduar Range.
2. The dismantling process was executed smoothly under your guidance and on-ground supervision.
3. A total of 14 illegal resorts/dhabas were successfully dismantled during the operation. The details of the structures dismantled are as follows:

[List of resorts/dhaba's - Table]

S No	Name of the Resorts	Annexure
1	Nameri Baligora Resort	Annexure-1
2	N Palki Camp	Annexure-2
3	Lalimou Resort	Annexure-3
4	Breeze Camp Resort	Annexure-4
5	Elephant Paradise Resort	Annexure-5
6	White Wing Wood Camp Resort	Annexure-6
7	Muruli Resort	Annexure-7
8	Nameri Noiporia Resort	Annexure-8
9	Nameri Gogona Resort	Annexure-9
10	Nameri Birina Resort	Annexure-10
11	Water Tribe Resort	Annexure-11
12	Jungle village Resort	Annexure-12
13	Biju Payeng Resort	Annexure-13
14	Nameri Xuhuri Resort	Annexure-14

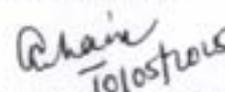
4. As per your instructions and ground-level guidance, 2 rooms have been left intact for allotted Forest Village household for conversion into homestays, as discussed during the site inspection.

The operation was conducted in an organized and peaceful manner, ensuring minimal disturbance to the surrounding environment and local communities.

This is submitted for your kind information and necessary records, please.

Encl. As stated above

Yours faithfully,



Asstt. Conservator of Forests (HQ)
Sonitpur West Division, Tezpur



ANNEXURE - 1

1) Nameri Baligora Resort



Ahan
10/12/2015

2) N Paiki Camp

ANNEXURE - 2



Bukari
10/05/2015

3) Lalimou Resort



*Chair
10/12/05*

ANNEXURE - 4

4) Breeze Camp Resort



Chaitan
10/11/2025

ANNEXURE - 5

5) Elephant Paradise Resort



*Abhinav
10/1/2015*

ANNEXURE - 6

6. White Wing Wood Camp Resort



Abhinav
10/12/2015

ANNEXURE - 7

7. Muruli Resort



*Abhinav
10/5/2015*

ANNEXURE - 8

8. Nameri Noiporia Resort



Alai
10/5/25

ANNEXURE - 9

9. Nameri Gogona Resort



*Cham
10/5/2018*

ANNEXURE - 10

10. Nameri Birina Resort



*Rubair
Tops/2015*

ANNEXURE - 11

11. Water Tribe Resort



*Enlain
10/8/25*

ANNEXURE - 12

12. Jungle village Resort



Rohan
15/05/25

ANNEXURE - 13

13. Biju Payeng Resort



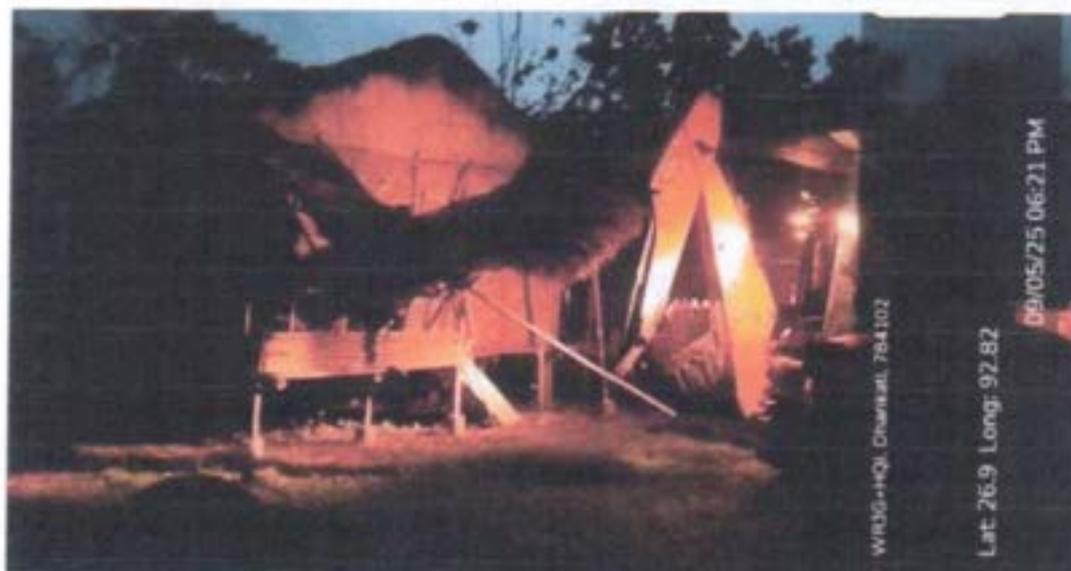
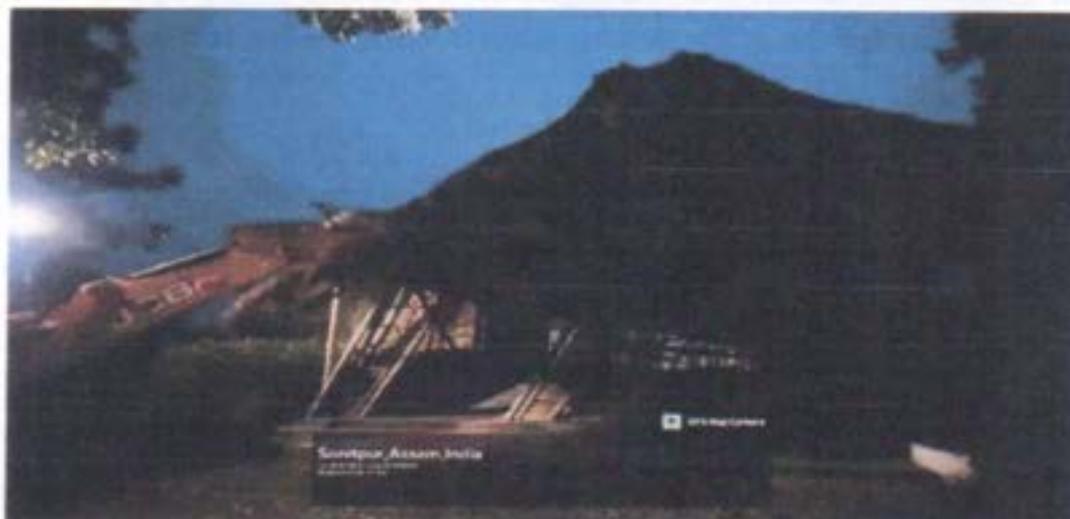
Alvin 10/5/25

-234-

58

ANNEXURE - 14

14. Nameri Xuhuri Resort



Chhain
10/5/2025

W1030+HQ1, Chhainkati, 784102

Lat: 26.9 Long: 92.82

09/05/25 06:21 PM

GPS Co-Ordinates of Schools Falls under Chariduar Reserve Forest and Sonai Rupai Wildlife

Sl.No	Edn. Block	Name of School	Name of RF	Latitude	Longitude	Remarks
1	Dhekiajuli	Bidangpur LPS	Chariduar Reserve Forest	26.827468	92.491443	
2	Dhekiajuli	No 1 Hirimbapur LPS	Chariduar Reserve Forest	26.831547	92.439845	
3	Dhekiajuli	Sudemjuli LPS	Chariduar Reserve Forest	26.831547	92.439845	
4	Dhekiajuli	Mouriyapur LPS	Chariduar Reserve Forest	26.85092	92.413088	
5	Dhekiajuli	Manikpur LPS	Chariduar Reserve Forest	26.847544	92.43078	
6	Dhekiajuli	Khenkhranjuli LPS	Chariduar Reserve Forest	26.80308	92.480868	
7	Dhekiajuli	Mainusree (A) LPS	Chariduar Reserve Forest	26.8465	92.46892	
8	Dhekiajuli	Jamphaiguri LPS	Chariduar Reserve Forest	26.844053	92.46215	
9	Dhekiajuli	Fakhriguri LPS	Chariduar Reserve Forest	26.855889	92.435637	
10	Dhekiajuli	Balasiguri LPS	Chariduar Reserve Forest	26.840935	92.420813	
11	Dhekiajuli	Rwmoi Rwmoi LPS	Chariduar Reserve Forest	26.848743	92.492047	
12	Dhekiajuli	Hainaguri LPS	Chariduar Reserve Forest	26.820903	92.433451	
13	Dhekiajuli	Ainajuli LPS	Chariduar Reserve Forest	26.837722	92.394035	
14	Dhekiajuli	No 1 Cibia LPS	Chariduar Reserve Forest	26.859334	92.358694	
15	Dhekiajuli	Nizrajuli LPS	Chariduar Reserve Forest	26.833392	92.483039	
16	Dhekiajuli	Mainajuli LPS	Chariduar Reserve Forest	26.846315	92.360964	
17	Dhekiajuli	Agwanapuri LPS	Chariduar Reserve Forest	26.816899	92.44216	
18	Dhekiajuli	Hangamapur LPS	Chariduar Reserve Forest	26.835224	92.444203	
19	Dhekiajuli	Daogapur LPS	Chariduar Reserve Forest	26.813766	92.451607	

Sl.No	Edn. Block	Name of School	Name of RF	Latitude	Longitude	Remarks
20	Dhekiajuli	Balabari LPS	Chariduar Reserve Forest	26.83526	92.4748	
21	Dhekiajuli	No 1 Sijuwaguri LPS	Chariduar Reserve Forest	26.840047	92.451581	
22	Dhekiajuli	Sijuwaguri LPS	Chariduar Reserve Forest	26.88295	92.450427	
23	Dhekiajuli	Hastipara LPS	Chariduar Reserve Forest	26.83823	92.502128	
24	Dhekiajuli	Anjalu LPS	Chariduar Reserve Forest	26.89518	92.35662	
25	Dhekiajuli	Jothaipur LPS	Chariduar Reserve Forest	26.865954	92.370241	
26	Dhekiajuli	Gwtharthungri LPS	Chariduar Reserve Forest	26.853528	92.388202	
27	Dhekiajuli	Jwogapur LPS	Chariduar Reserve Forest	26.811883	92.505152	
28	Dhekiajuli	No 8 Maidangpur LPS	Chariduar Reserve Forest	26.858321	92.452913	
29	Balipara	Samabai LPS	Chariduar Reserve Forest	26.906326	92.586995	
30	Balipara	Dayalpur LPS	Chariduar Reserve Forest	26.911283	92.569755	
31	Balipara	Binsimari LPS	Chariduar Reserve Forest	26.901358	92.634591	School Closed
32	Balipara	Kacharigaon LPS	Chariduar Reserve Forest	26.910334	92.634906	School Closed
33	Balipara	Ganespur LPS	Chariduar Reserve Forest	26.946915	92.616349	
34	Balipara	Dongapara LPS	Chariduar Reserve Forest	26.916726	92.645785	School Closed
35	Balipara	Nijumpuri LPS	Chariduar Reserve Forest	26.918705	92.59752	School Closed
36	Balipara	Naharguri LPS	Chariduar Reserve Forest	26.941558	92.638341	
37	Balipara	No 3 Milonpur LPS	Chariduar Reserve Forest	26.9329	92.608594	
38	Balipara	Milonpur LPS	Chariduar Reserve Forest	26.893456	92.593386	
39	Balipara	Dopdopi LPS	Chariduar Reserve Forest	26.885505	92.67665	

Sl.No	Edn. Block	Name of School	Name of RF	Latitude	Longitude	Remarks
40	Balipara	Daflabil LPS	Chariduar Reserve Forest	26.874774	92.704673	
41	Dhekiajuli	Aronbari LPS	Sonai Rupai Wild Life Sanctuary.	26.88779	92.390472	
42	Dhekiajuli	Thuribari LPS	Sonai Rupai Wild Life Sanctuary.	26.868217	92.434147	
43	Dhekiajuli	Thaisaguri LPS	Sonai Rupai Wild Life Sanctuary	26.868598	92.463538	
44	Dhekiajuli	Haldibari LPS	Sonai Rupai Wild Life Sanctuary.	26.864991	92.445343	
45	Dhekiajuli	Besrew LPS	Sonai Rupai Wild Life Sanctuary.	26.88529	92.432575	
46	Dhekiajuli	No 2 Jiaguri LPS(Name changed as Jerujalem)	Sonai Rupai Wild Life Sanctuary	26.91042	92.397254	
47	Dhekiajuli	Champa Pwthar LPS	Sonai Rupai Wild Life Sanctuary.	26.916466	92.426476	
48	Dhekiajuli	Jalalbari LPS	Sonai Rupai Wild Life Sanctuary.	26.868081	92.47416	
49	Dhekiajuli	Dipanjuli LPS	Sonai Rupai Wild Life Sanctuary.	26.873981	92.421601	
50	Dhekiajuli	Mainusree (B) LPS	Sonai Rupai Wild Life Sanctuary.	26.745456	92.464587	
51	Dhekiajuli	Jordanpur LPS	Sonai Rupai Wild Life Sanctuary.	26.907806	92.410379	
52	Dhekiajuli	Salkharo LPS	Sonai Rupai Wild Life Sanctuary.	26.883753	92.366361	
53	Dhekiajuli	Adabari LPS	Sonai Rupai Wild Life Sanctuary	26.876704	92.349193	
54	Dhekiajuli	Nizampur LPS	Sonai Rupai Wild Life Sanctuary.	26.862645	92.346049	
55	Balipara	Dipota LPS	Sonai Rupai Wild Life Sanctuary	26.918148	92.581572	
56	Dhekiajuli	Romajuli LP School	Chariduar Reserve Forest	26.894593	92.40204	
57	Dhekiajuli	Swajwrabari LP School	Chariduar Reserve Forest	26.888782	92.37812	
58	Dhekiajuli	Ganeshguri LP School	Chariduar Reserve Forest	26.87858	92.393178	

District Mission Co-ordinator
Sarba Shiksha Sahjan Mission
Sonitpur, Tezpur

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): CHAMPAPHWTHAR L.P. SCHOOL
 (a) FDST community: Yes/No
 (b) OTFD community: Yes/No

2. Village: Champaphwthar

3. Gram Panchayat:

4. Tehsil/Taluka: Dhekiajuli

5. District: Sonitpur

Nature of community rights enjoyed:

1. Community rights such as nistar, if any:
 (See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
 (See Section 3(1)(c) of the Act)
3. Community rights
 (a) Uses or entitlements (fish, water bodies), if any:
 (b) Grazing, if any
 (c) Traditional resource access for nomadic and pastoralist, if any:
 (See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
 (See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
 (See Section 3(1)(k) of the Act)
6. Other traditional right, if any: Champaphwthar L.P. school.
 (See Section 3(1)(l) of the Act)
7. Evidence in support: Proceeding, school photo, Inspection Report
 (See Rule 13)
8. Any other information

Signature/Thumb Impression of the Claimant(s):

Beishu Basumaty
 S.M.C. President/Secretary
 Champa Phwthar L.P.S.

The Scheduled Tribes and Other Traditional Forest Dwellers
 (Recognition of Forest Rights) Rules, 2007
 Government of India
 Ministry of Tribal Affairs

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): No. 1 Sijwoguri LP School
(a) FDST community: Yes/No
(b) OTFD community: Yes/No

2. Village: Sijwoguri

3. Gram Panchayat:

4. Tehsil/Taluka: Dhekiajuli

5. District: Sonitpur

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
(See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
(See Section 3(1)(c) of the Act)
3. Community rights
(a) Uses or entitlements (fish, water bodies), if any:
(b) Grazing, if any
(c) Traditional resource access for nomadic and pastoralist, if any:
(See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
(See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
(See Section 3(1)(k) of the Act)
6. Other traditional right, if any: No. 1 Sijwoguri LP School
(See Section 3(1)(l) of the Act) No. of Student - 56
7. Evidence in support: Inspection Report
(See Rule 13) Proceedings.
8. Any other information

Sundon Basumatary
Signature/Thumb Impression of the Claimant(s):

Head Teacher
No. 1 Sijwoguri L.P.S.
Date: 02/01/25

The Scheduled Tribes and Other Traditional Forest Dwellers
(Recognition of Forest Rights) Rules, 2007

Government of India
Ministry of Tribal Affairs

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

~~39~~

1. Name of the claimant(s): Mauriapur L.P. School
 (a) FDST community: Yes/No
 (b) OTFD community: Yes/No

2. Village: Mauriapur

3. Gram Panchayat:

4. Tehsil/Taluka: Dhekiajuli

5. District: Sonitpur

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
 (See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
 (See Section 3(1)(c) of the Act)
3. Community rights
 (a) Uses or entitlements (fish, water bodies), if any:
 (b) Grazing, if any
 (c) Traditional resource access for nomadic and pastoralist, if any:
 (See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
 (See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
 (See Section 3(1)(k) of the Act)
6. Other traditional right, if any: Mauriapur LP School.
 (See Section 3(1)(l) of the Act) No of student - 42
7. Evidence in support: Inspection Report.
 (See Rule 13)
8. Any other information: Proceedings.

Signature/Thumb Impression of the Claimant(s):

Head Master
 Mauriapur L.P. School

Date... 09/07/25

The Scheduled Tribes and Other Traditional Forest Dwellers
 (Recognition of Forest Rights) Rules, 2007

Government of India
 Ministry of Tribal Affairs

FORM - B
CLAIM FORM FOR COMMUNITY RIGHTS
 [See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): *Rwmarri - Rwmarri L.P.S.*
 (a) FDST community: Yes/No
 (b) OTFD community: Yes/No

2. Village: *Haldibasi*

3. Gram Panchayat:

4. Tehsil/Taluka: *Dhekiajuli*

5. District: *Sonitpur*

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
 (See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
 (See Section 3(1)(c) of the Act)
3. Community rights
 (a) Uses or entitlements (fish, water bodies), if any:
 (b) Grazing, if any
 (c) Traditional resource access for nomadic and pastoralist, if any:
 (See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
 (See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
 (See Section 3(1)(k) of the Act)
6. Other traditional right, if any: *Rwmarri - Rwmarri L.P.S.*
 (See Section 3(1)(l) of the Act) *No of students - 56*
7. Evidence in support: *Inspection Report*
 (See Rule 13) *S.M.C. proceeding.*
8. Any other information

Signature/Thumb Impression of the Claimant(s):

Charan Basumatary
 Head Teacher
 Rwmarri - Rwmarri L.P.S.
 Date: 10/11/25

FORM - B

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): *Daogapur L.P.S.*

(a) FDST community: Yes/No

(b) OTFD community: Yes/No

2. Village: *Daogapur*

3. Gram Panchayat:

4. Tehsil/Taluka: *Dhebarajuri*5. District: *Sonitpur*

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:

(See Section 3(1)(b) of the Act)

2. Rights over minor forest produce, if any:

(See Section 3(1)(c) of the Act)

3. Community rights

(a) Uses or entitlements (fish, water bodies), if any:

(b) Grazing, if any

(c) Traditional resource access for nomadic and pastoralist, if any:

(See Section 3(1)(g) of the Act)

4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:

(See Section 3(1)(e) of the Act)

5. Right to access biodiversity, intellectual property and traditional knowledge, if any:

(See Section 3(1)(k) of the Act)

6. Other traditional right, if any: *Daogapur L.P.S.*(See Section 3(1)(l) of the Act) *110. of standards - 33*7. Evidence in support: *S.M.C. proceeding*(See Rule 13) *school photo,*

8. Any other information

Nijam Basumatary

Signature/Thumb Impression of the Claimant(s):

Head Teacher
Daogapur L.P. School

Date.....

The Scheduled Tribes and Other Traditional Forest Dwellers

(Recognition of Forest Rights) Rules, 2007

Government of India

Ministry of Tribal Affairs

FORM - B

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): *Jordanpur LP School*
 (a) FDST community: Yes/No
 (b) OTFD community: Yes/No
2. Village: *Jordanpur*
3. Gram Panchayat:
4. Tehsil/Taluka: *Dhekiajuli*
5. District: *Sonitpur*

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
 (See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
 (See Section 3(1)(c) of the Act)
3. Community rights
 (a) Uses or entitlements (fish, water bodies), if any:
 (b) Grazing, if any
 (c) Traditional resource access for nomadic and pastoralist, if any:
 (See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
 (See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
 (See Section 3(1)(k) of the Act)
6. Other traditional right, if any: *Jordanpur LP School*
 (See Section 3(1)(l) of the Act) *No. of Student - 80*
7. Evidence in support: *Proceeding, School Photo*
 (See Rule 13)
8. Any other information

Lakshmi Basumatary
 Signature/Thumb Impression of the Claimant(s):
 Head Master
 Jordanpur L.P. School
 Date .. *10/07/25*

The Scheduled Tribes and Other Traditional Forest Dwellers
 (Recognition of Forest Rights) Rules, 2007
 Government of India
 Ministry of Tribal Affairs

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): *Sudemjuli L P S.*
 (a) FDST community: Yes/No
 (b) OTFD community: Yes/No
2. Village: *Sudemjuli*
3. Gram Panchayat:
4. Tehsil/Taluka: *Dhekiajuli*
5. District: *Sonitpur*

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
 (See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
 (See Section 3(1)(c) of the Act)
3. Community rights
 (a) Uses or entitlements (fish, water bodies), if any:
 (b) Grazing, if any
 (c) Traditional resource access for nomadic and pastoralist, if any:
 (See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
 (See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
 (See Section 3(1)(k) of the Act)
6. Other traditional right, if any: *Sudemjuli L P S.*
 (See Section 3(1)(l) of the Act) *No. of student 31*
7. Evidence in support: *Inspection, Proceeding. Reg.*
 (See Rule 13) *School Photo.*
8. Any other information

Ameesh Basumatary
 Head Teacher
 Sudemjuli L.P. School
 Signature/Thumb Impression of the Claimant(s):
 P.O. - Balasipu
 Dist. - Sonitpur (Assam)
 Pin - 784111

FORM - B

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): MAINUSRI (B) LPS.
 (a) FDST community: Yes/No ✓
 (b) OTFD community: Yes/No
2. Village: PHASLABARY
3. Gram Panchayat:
4. Tehsil/Taluka: DHEKIASOLI
5. District: SONITPUR

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
 (See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
 (See Section 3(1)(c) of the Act)
3. Community rights
 (a) Uses or entitlements (fish, water bodies), if any:
 (b) Grazing, if any
 (c) Traditional resource access for nomadic and pastoralist, if any:
 (See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
 (See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
 (See Section 3(1)(k) of the Act)
6. Other traditional right, if any: MAINUSRI (B) LPS.
 (See Section 3(1)(l) of the Act) NO OF STUDENTS- 78
7. Evidence in support: proceeding, school photo
 (See Rule 13)
8. Any other information

Kopili hoyary

Signature/Thumb Impression of the Claimant(s):

Handwritten signature
 MAINUSRI (B) LPS
 Date:

The Scheduled Tribes and Other Traditional Forest Dwellers
 (Recognition of Forest Rights) Rules, 2007
 Government of India
 Ministry of Tribal Affairs

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): Bilasiguri L.P. School.

(a) FDST community: Yes/No

(b) OTFD community: Yes/No

2. Village: Bilasiguri

3. Gram Panchayat:

4. Tehsil/Taluka: Dhekiajuli

5. District: Sonitpur

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:

(See Section 3(1)(b) of the Act)

2. Rights over minor forest produce, if any:

(See Section 3(1)(c) of the Act)

3. Community rights

(a) Uses or entitlements (fish, water bodies), if any:

(b) Grazing, if any

(c) Traditional resource access for nomadic and pastoralist, if any:

(See Section 3(1)(g) of the Act)

4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:

(See Section 3(1)(e) of the Act)

5. Right to access biodiversity, intellectual property and traditional knowledge, if any:

(See Section 3(1)(k) of the Act)

6. Other traditional right, if any: Bilasiguri L.P. School.

(See Section 3(1)(l) of the Act)

No. of students - 27

7. Evidence in support:

(See Rule 13)

Proceeding, School photo

8. Any other information

Charan Basumatary

Signature/Thumb Impression of the Claimant(s):

Head Master
Bilasiguri L.P. School
Date: 10/07/2025The Scheduled Tribes and Other Traditional Forest Dwellers
(Recognition of Forest Rights) Rules, 2007Government of India
Ministry of Tribal Affairs

FORM - B

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): *Mainaojuli L.P school.*
 (a) FDST community: Yes/No
 (b) OTFD community: Yes/No

2. Village: *Mainaojuli*

3. Gram Panchayat:

4. Tehsil/Taluka: *Dhekiajuli*

5. District: *Sonitpur*

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
(See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
(See Section 3(1)(c) of the Act)
3. Community rights
 - (a) Uses or entitlements (fish, water bodies), if any:
 - (b) Grazing, if any
 - (c) Traditional resource access for nomadic and pastoralist, if any:
(See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
(See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
(See Section 3(1)(k) of the Act)
6. Other traditional right, if any: *Mainaojuli L.P school.*
(See Section 3(1)(l) of the Act)
7. Evidence in support: *Inspection Report*
(See Rule 13)
8. Any other information

Saratim Basumatary
 Signature/Thumb Impression of the Claimant(s):

Head Master
 Mainaojuli L.P School
 Date

The Scheduled Tribes and Other Traditional Forest Dwellers
 (Recognition of Forest Rights) Rules, 2007
 Government of India
 Ministry of Tribal Affairs

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): *Besraw L.P. School*
(a) FDST community: *Yes/No*
(b) OTFD community: *Yes/No*

2. Village: *Besraw*

3. Gram Panchayat:

4. Tehsil/Taluka: *Dhekiajuli*

5. District: *Sonitpur*

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
(See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
(See Section 3(1)(c) of the Act)
3. Community rights
(a) Uses or entitlements (fish, water bodies), if any:
(b) Grazing, if any
(c) Traditional resource access for nomadic and pastoralist, if any:
(See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
(See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
(See Section 3(1)(k) of the Act)
6. Other traditional right, if any: *Besraw L.P. School*
(See Section 3(1)(l) of the Act) *No. of students: 50*
7. Evidence in support: *Inspection Report, school photo*
(See Rule 13)
8. Any other information *Proceeding,*

Rostom Basumatary
Signature/Thumb Impression of the Claimant(s):

- Head Teacher
Besraw L. P. School

Date...*10/07/2025*

The Scheduled Tribes and Other Traditional Forest Dwellers
(Recognition of Forest Rights) Rules, 2007
Government of India
Ministry of Tribal Affairs

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CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): NO. 2. JIAGURI L.P. SCHOOL.

(a) FDST community: Yes/No

(b) OTFD community: Yes/No

2. Village: NO. 2. JIAGURI

3. Gram Panchayat: BATASIPUR

4. Tehsil/Taluka: DHEKIDJULI

5. District: SONITPUR

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:

(See Section 3(1)(b) of the Act)

2. Rights over minor forest produce, if any:

(See Section 3(1)(c) of the Act)

3. Community rights

(a) Uses or entitlements (fish, water bodies), if any:

(b) Grazing, if any

(c) Traditional resource access for nomadic and pastoralist, if any:

(See Section 3(1)(g) of the Act)

4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:

(See Section 3(1)(e) of the Act)

5. Right to access biodiversity, intellectual property and traditional knowledge, if any:

(See Section 3(1)(k) of the Act)

6. Other traditional right, if any:

(See Section 3(1)(l) of the Act)

7. Evidence in support: INSPECTION REPORT, EGS REPORT, LAND DONATION

(See Rule 13) REPORT.

8. Any other information

Romeo Daimaki

Signature/Thumb Impression of the Claimant(s):

President/Secretary

No. Jiaguri L.P. School

Date: 11/2/2015

The Scheduled Tribes and Other Traditional Forest Dwellers

(Recognition of Forest Rights) Rules, 2007

Government of India

Ministry of Tribal Affairs

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): Eragdaw Bodo M.E. School
 (a) FDST community: Yes/No
 (b) OTFD community: Yes/No
2. Village: Jothaipur
3. Gram Panchayat: NO
4. Tehsil/Taluka: Ghekiajuli
5. District: Sonitpur

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
 (See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
 (See Section 3(1)(c) of the Act)
3. Community rights
 (a) Uses or entitlements (fish, water bodies), if any:
 (b) Grazing, if any
 (c) Traditional resource access for nomadic and pastoralist, if any:
 (See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
 (See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
 (See Section 3(1)(k) of the Act)
6. Other traditional right, if any: Eragdaw Bodo M.E. School
 (See Section 3(1)(l) of the Act) Total No. of Students - 190
7. Evidence in support: Proceeding, Range NOC, Inspection Report
 (See Rule 13) School Photo
8. Any other information

Souharu Narzary
 Signature/Thumb Impression of the Claimant(s):
 Headmaster
 Eragdaw Bodo M.E. School
 Date.....

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FORM - B
CLAIM FORM FOR COMMUNITY RIGHTS
[See Rule 11(1)(a) and (4)]



1. Name of the claimant(s): **DAIMALU BODO HIGH SCHOOL**
 (a) FDST community: Yes/No
 (b) OTFD community: Yes/No

2. Village: **JWOGAPUR**

3. Gram Panchayat:

4. Tehsil/Taluka: **DHEKIAJULI**

5. District: **SONITPUR**

Nature of community rights enjoyed:

1. Community rights such as *nistor*, if any:
(See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
(See Section 3(1)(c) of the Act)
3. Community rights
 - (a) Uses or entitlements (fish, water bodies), if any:
 - (b) Grazing, if any
 - (c) Traditional resource access for nomadic and pastoralist, if any:
(See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
(See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
(See Section 3(1)(k) of the Act)
6. Other traditional right, if any: **DAIMALU BODO HIGH SCHOOL**
(See Section 3(1)(l) of the Act) **NOS OF STUDENTS = 117**
7. Evidence in support: **SMC Proceeding, Range NDC, Gram Panchayat NDC,**
(See Rule 13) **Inspection Report, school Photo, SONITPUR DISTRICT**
8. Any other information **EXAM BOARD RECEIPT-2009** **DISE CODE-18110216503**

Signature/Thumb Impression of the Claimant(s):

Hewmaster

Daimalu Bodo High School

Date: **11/07/2025**

The Scheduled Tribes and Other Traditional Forest Dwellers
(Recognition of Forest Rights) Rules, 2007

Government of India
Ministry of Tribal Affairs

pefor casumatany

President/Secretary

DAIMALU BODO HIGH SCHOOL

in p ransit
casumatany
President/Secretary

Daimalu FRC

Date: **11/7/25**

FORM - B
CLAIM FORM FOR COMMUNITY RIGHTS
 [See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): *Abui Purnima Bodo High School*
 (a) FDST community: Yes/No
 (b) OTFD community: Yes/No
2. Village: *Abui Centre*
3. Gram Panchayat: *No*
4. Tehsil/Taluka: *Dhekiajuli*
5. District: *Sonitpur*

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:
 (See Section 3(1)(b) of the Act)
2. Rights over minor forest produce, if any:
 (See Section 3(1)(c) of the Act)
3. Community rights
 (a) Uses or entitlements (fish, water bodies), if any:
 (b) Grazing, if any
 (c) Traditional resource access for nomadic and pastoralist, if any:
 (See Section 3(1)(g) of the Act)
4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
 (See Section 3(1)(e) of the Act)
5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
 (See Section 3(1)(k) of the Act)
6. Other traditional right, if any: *Abui purnima Bodo High School*
 (See Section 3(1)(l) of the Act) *No of students - 209*
7. Evidence in support: *Proceeding, Renge NOC, gram panchayat NOC*
 (See Rule 13) *Inspection Report, school photo*
8. Any other information
Rajib Daimary

Signature/Thumb Impression of the Claimant(s):

Head Master
 Abui Purnima Bodo High School
 Date: 10/07/2025

The Scheduled Tribes and Other Traditional Forest Dwellers
 (Recognition of Forest Rights) Rules, 2007
 Government of India
 Ministry of Tribal Affairs

FORM - B

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): Eragdaw Bodo High School

(a) FDST community: Yes/No

(b) OTFD community: Yes/No

2. Village: Jothaipur

3. Gram Panchayat: NO

4. Tehsil/Taluka: Luckiyuli

5. District: Sonitpur

Nature of community rights enjoyed:

1. Community rights such as nistar, if any: Eragdaw Bodo High School
(See Section 3(1)(b) of the Act)

2. Rights over minor forest produce, if any:

(See Section 3(1)(c) of the Act)

3. Community rights

(a) Uses or entitlements (fish, water bodies), if any:

(b) Grazing, if any

(c) Traditional resource access for nomadic and pastoralist, if any:

(See Section 3(1)(g) of the Act)

4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:
(See Section 3(1)(e) of the Act)5. Right to access biodiversity, intellectual property and traditional knowledge, if any:
(See Section 3(1)(k) of the Act)

6. Other traditional right, if any:

(See Section 3(1)(l) of the Act)

Proceeding, Range N.O.C, Inspections Record
G.P.S map, School photo.

7. Evidence in support:

(See Rule 13)

8. Any other information

Signature/Thumb Impression of the Claimant(s):
B 11/07/25

Head Master

Eragdaw Bodo High School

Date.....

The Scheduled Tribes and Other Traditional Forest Dwellers
(Recognition of Forest Rights) Rules, 2007
Government of India
Ministry of Tribal Affairs

CLAIM FORM FOR COMMUNITY RIGHTS

[See Rule 11(1)(a) and (4)]

1. Name of the claimant(s): NIZWOPUR L.P SCHOOL

(a) FDST community: Yes/No

(b) OTFD community: Yes/No

2. Village: NIZWMPUR

3. Gram Panchayat:

4. Tehsil/Taluka:

5. District: SONITPUR (ASSAM)

Nature of community rights enjoyed:

1. Community rights such as *nistar*, if any:

(See Section 3(1)(b) of the Act)

2. Rights over minor forest produce, if any:

(See Section 3(1)(c) of the Act)

3. Community rights

(a) Uses or entitlements (fish, water bodies), if any:

(b) Grazing, if any

(c) Traditional resource access for nomadic and pastoralist, if any:

(See Section 3(1)(g) of the Act)

4. Community tenures of habitat and habitation for PTGs and pre-agricultural communities, if any:

(See Section 3(1)(e) of the Act)

5. Right to access biodiversity, intellectual property and traditional knowledge, if any:

(See Section 3(1)(k) of the Act)

6. Other traditional right, if any: NIZWMPUR
(See Section 3(1)(l) of the Act) No of student 787. Evidence in support: Inspection Report
(See Rule 13) Prosiding, School photo

8. Any other information

Mithinga Norzary
Signature/Thumb impression of the Claimant(s):

Head Master

Nizwopur L.P. School

Date.....

The Scheduled Tribes and Other Traditional Forest Dwellers
(Recognition of Forest Rights) Rules, 2007Government of India
Ministry of Tribal Affairs

Polling Station Located in the Sonai-Rupai Wildlife Sanctuary

Sl. No.	Name of Polling Station	P.S Number	Name of Schools	Year of Establishment	Latitude	Longitude
1	CHAMPA PATHAR L.P. SCHOOL	1	CHAMPA PATHAR L.P. SCHOOL	2006	26.918397	92.387313
2	ADABARI L.P. SCHOOL	2	ADABARI L.P. SCHOOL	2006	26.876513	92.349325
3	ROMOUJULI L.P. SCHOOL	3	ROMOUJULI L.P. SCHOOL	2006	26.894593	92.40204
4	SWAJNABARI BORO L.P SCHOOL	4	SWAJNABARI BORO L.P SCHOOL	2002	26.888782	92.37812
5	KARDANPUR L.P. SCHOOL	13	KARDANPUR L.P. SCHOOL	2003	26.907757	92.410353
6	JARDANPUR L.P. SCHOOL	14	JARDANPUR L.P. SCHOOL	2006	26.907757	92.410353
7	BESARO L.P SCHOOL	15	BESARO L.P SCHOOL	2004	26.865114	92.445403
8	HALDOIBARI L.P. SCHOOL	16	HALDOIBARI L.P. SCHOOL	2004	26.865114	92.445403
9	BINESWAR BRAHMA M.E. SCHOOL	17	BINESWAR BRAHMA M.E. SCHOOL	2000	26.809643	92.451689
10	JALALBARI L. P. SCHOOL	32	JALALBARI L. P. SCHOOL	2006	26.825217	92.594279
11	DOUMOULU BORO L.P. SCHOOL	34	DOUMOULU BORO L.P. SCHOOL	2001	26.875339	92.473036
12	JLABARI L.P. SCHOOL	37	JLABARI L.P. SCHOOL	2000	26.527242	92.287293
13	AMLAIGURI L. P. SCHOOL	53	AMLAIGURI L. P. SCHOOL	2000	26.536353	92.281194

11/11/20
 Election Officer,
 Tezpur, Sonitpur

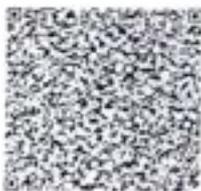


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Assam

e-Stamp

Certificate No. : IN-AS71200253699915X
 Certificate Issued Date : 11-Jul-2025 12:49 PM
 Account Reference : NONACC (SV)/ as17044504/ MANGALDOI/ AS-DR
 Unique Doc. Reference : SUBIN-ASAS1704450428215156342324X
 Purchased by : UDALGURI MAZBAT DIVISION IRRIGATION UDALGURI
 Description of Document : Article 4 Affidavit
 Property Description : Affidavit
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : UDALGURI MAZBAT DIVISION IRRIGATION UDALGURI
 Second Party : UDALGURI MAZBAT DIVISION IRRIGATION UDALGURI
 Stamp Duty Paid By : UDALGURI MAZBAT DIVISION IRRIGATION UDALGURI
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

UNDERTAKING

I, Sri Dhaneswar Boro, Executive Engineer, Udalguri Mazbat Division(Irrigation) Udalguri, BTR, Assam for and on behalf of the Irrigation Department, do hereby declare to submit all the documents through Parivesh2.0 Portal related to compliance under Forest Rights Act, 2006 to the Forest department pertaining to Ex-Post Facto Diversion of Forest Land for Siloni Bund Flow Irrigation Scheme in Udalguri District, State of Assam for which registration has already done.

Contd. to P-2

GG 0009029134

Statutory Alert

For authenticity of the stamp certificate should be verified at www.assamstamp.com or using e-Stamp Righte App of Stock exchange
 1. For verification in the link on the Certificate and its available on the website: www.assamstamp.com
 2. For verification using the e-Stamp Righte App of Stock exchange
 3. For verification using the e-Stamp Righte App of Stock exchange

Place :- Udalguri

Date: 11/07/2025



(Dhaneswar Boro)
Executive Engineer
Udalguri-Mazbat Division (Irrigation)
Udalguri.

(For & on behalf of Irrigation Department, Assam)



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Welcome, Dhaneswar Boro (Role: Project Proponent (Super User)) [Logout](#)

[Engage ACO with Project](#) [All ACO List](#)

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- ⊞
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Siloni Bund FIS Detail - (SW No. : SW/253366/2025)

[APPLY FOR FIS](#)

Applied On : 06/07/2025

CAF/238453/2025
Applicant : Dhaneswar Boro

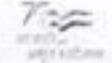
[Edit CAE](#) ^

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परिवेश
PARIVESH
EPC GREEN

पर्यावरण, वन और जलवायु परिवर्तन विभाग
Ministry of Environment, Forest and Climate Change



Welcome, Dhaneswar Boro (Role: Project Proponent (Super User))

Logout

1. Details of Project

1.1. Name of the Project *

Silani Bund FIS

1.2. Project Proposal For *

New

1.3. Project ID (Single Window Number) *

SW/253366/2025

1.4. Description of Project *

Construction of Spill weir and canal system for diversion of irrigation water.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency *

State Government (Department/Autonomous body)

2.2. Name of the Company/Organization/User agency *

Silani Bund FIS

M
29/11

GOVERNMENT OF ASSAM
OFFICE OF THE DISTRICT COMMISSIONER :: SONITPUR :: TEZPUR
(Revenue Branch)

No. E-118020/ 668

Date: 26/11/2024

To,

The Special Chief Secretary (Forests) to the Govt. of Assam,
Environment and Forest Department
Dispur, Guwahati- 06.

Sub: Reg. Submission of brief law and order situation report in connection with the construction of roads inside Sonai Rupai Wildlife Sanctuary and Chariduar Reserve Forest in the Hon'ble NGT matter: O.A No.168/2023/EZ (Dilip Nath -vs- SoA).

Ref: ECF No. 396903/988 Dated: 13/11/2024.

Sir,

With reference to the subject cited above, I have the honour to submit herewith the following on the law and order situation describing the critical circumstances caused by militants and other factors during the period 2010 to 2017 in the forest area of Chariduar RF and Sonai Rupai Wildlife Sanctuary.

- (1) As per report submitted by the Superintendent of Police, Sonitpur (copy enclosed at Annexure-A) a summary of extremist related cases under Dhekiajuli PS can be seen as below:
- (i) Total cases of Extortion sec 384/387 IPS - 45 Nos
 - (ii) Total cases of Arms Act - 77 Nos
 - (iii) Total cases of Encounter- sec 302/325/326 with Arms Act UA (P) Act - 24 Nos
 - (iv) Total cases under UA (P) / L20 (B) - 49 Nos

(2) As demanded by the situation, the then Superintendent of Police, Sonitpur requested to the then Deputy Commissioner, Sonitpur for connectivity and logistics arrangements to the security personnel stationed inside forest area especially for the barracks that were constructed for accommodation of Army/CAPF personnel after many innocent people were killed by NDFB(S) vide letter no. CB/2015/291 dated 02/02/2015 (Annexure-B)

(3) This necessitated the then Deputy Commissioner, Sonitpur, to take up with the concerned department (PWD-R) for repairing 5 (five) nos. of existing roads under the scheme "Fakhruddin Ali Ahmad Paki Path Nirman Achari".

This is for favour of your kind information and necessary action.
Encls. As stated above.

Yours faithfully,

Signed by
Ankur Bharali

Date: 25-11-2024 21:47.14
District Commissioner,
Sonitpur, Tezpur.

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Office of the Spt Chief Secretary
to the Govt. of Assam
Environment and Forest Department

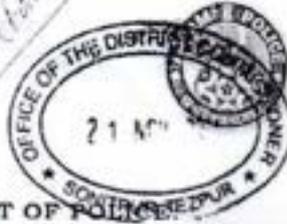
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GOVERNMENT OF ASSAM

SECRET



GOVT. OF ASSAM
OFFICE OF THE SUPERINTENDENT OF POLICE
SONITPUR :: TEZPUR :: ASSAM

Letter No. DSB (I)/LO/2024/ 16

Dated - 21-11-2024

To,

The Special Chief Secretary (Forests) to the Govt of Assam
Environment and Forest Department, Assam

Sub: **Submission of brief law & order situation report in connection with the construction of roads in Chariduar RF and SonaiRupai Wildlife Sanctuary in the Hon'ble NGT matter: O.A No. 168/2023/EZ (Dilip Nath vs-SoA)**

Ref: **ECF No. 396903/998 dated 13.11.2024**

Sir,

With reference to the above, I have the honour to state that the road under the scheme of **"Fakhruddin Ali Ahmed Peki Path Nirman Achan"** is situated under Chariduar Reserve Forest **area which falls under Dhekgajuli PS** of Sonitpur district. It connected Hugaajuli under Dhekgajuli PS to Aoloi centre under Dhekgajuli PS connecting very important place of Northern part of Sonitpur from extremist point of view in 2010 to 2017 period. The Chariduar Reserve forest is connected with Sonai Rupai Wildlife sanctuary.

In 2010 the peace process was initiated with NDFB (National Democratic Front of Boroland) and Govt of India after the arrest of Rajan Daimari. But one fraction under I.K. Sangbajit remained active who was from undivided Sonitpur district (presently Biswanath district). In that way from 2010 to 2017 Sonitpur (undivided) was epicenter of NDFB activist of Assam.

Sonitpur district faced Bodo Muslim conflict of 2012 and 2014 (May) as well as Bodo Adivashi conflict in 2014 (December). Most of the militant activities of Northern Assam was controlled from Sonitpur based NDFB leaders which was located at Chariduar Reserve forest and Sonai Rupai wild life sanctuary of Dhekgajuli and Missamari PS area. Other extremist organization like AANLA (All Adivashi National Liberation Army), ULFA (United Liberation Front of Assam), BCF (Bira Commando Force) were also active from the area as the area was not easily approachable for security forces for bad communication system and difficult geographical terrain.

L&O & order situation was quite unstable as mass extortion was done by NDFB among all other communities, **business** man, Tea gardener, etc. In the period total 45 nos of extortion cases were registered at Dhekgajuli PS. Moreover, equal cases were registered in other parts of the district and many cases were remained unreported / **unregistered** due to the fear of NDFB. No caste / class were remained unaffected from **extortion. The** economically upgraded Bodo people also bound to contribute to NDFB

As a result of NDFB activities, several operations were conducted by State Police. Paramilitary forces deployed in the district as well as Army Total 77 cases were registered where arms were recovered from extremist groups (NDFB & ULFA, AANLA etc) at Dhekiajuli PS

25 (twenty five) cases of Explosive Substance Act were registered along with sections of other Acts at Dhekiajuli PS.

Total 49 cases were registered for unlawful activity in the district along with other provisions of law.

Several encounters took place and 24 (twenty four) cases of encounter had registered along with other section of Arms Act / UA (P) Act, etc. in Dhekiajuli PS.

From the above data of Dhekiajuli PS, it can be assumed how the law & order situation prevailed in the Sonitpur district. In 2014 NDFB killed 3 (three) Adivashi people at Batashipur. Subsequent to this, a Adivashi mob tried to attack Dhekiajuli PS and tried to burn the PS. In this regard, a case was registered at Dhekiajuli PS vide case No. 738/14 u/s 120(B)/121/1A7/1A8/302/326 IPC, R/W sec 27 (2) Arms Act u/s sec 10/13 UA (P) Act. The investigation of the case was later taken up by NIA (National Investigation Agency).

Late Guljar Hussain, APS, the then Addl. Supdt. of Police (S) of Sonitpur DEF was killed by NDFB in an ambush in 2014 while returning from an operation at Batashipur. In this regard, a case was registered vide Dhekiajuli PS case No 61/2014 u/s 326/307/302/353/34 IPC, R/W sec 27 (2) Arms Act & R/W Sec 10/13 UA (P) Act. The investigation of the case was later taken up by NIA (National Investigation Agency).

A summary of extremist related cases under Dhekiajuli PS is given below which reflects the law & order situation of the period 2010-2017)

- | | |
|--|---------|
| 1) Total cases of Extortion sec 384/387 IPS | -45 Nos |
| 2) Total cases of Arms Act | -77 Nos |
| 3) Total cases of Encounter sec 302/325/326 with Arms Act UA (P) Act | -24 Nos |
| 4) Total cases under UA (P) /120(B) | -49 Nos |

Submitted for favour of your kind perusal

Yours faithfully,

Superintendent of Police,
Sonitpur, Tezpur.

Letter No DSB(T)/LO/2024/ 16. 775 - (A)

Dated. 21-11-2024

Copies to :-

1. The Dy. Inspector General of Police (NR), Assam, Tezpur for favour of kind information.
2. The District Commissioner, Sonitpur, Tezpur for favour of kind information.
3. The SO to the DGP, Assam, Guwahati for kind perusal of the Director General of Police, Assam, Guwahati.
4. PS to Secretary (Coordination) to Chief Secretary, Assam for favour of kind information.
5. File concerned.

Superintendent of Police,
Sonitpur, Tezpur.

OFFICE OF THE SUPERINTENDENT OF POLICE, SONITPUR, ASSAM

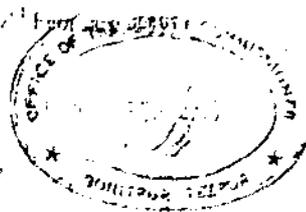
No CB-2015/891

Dated Tezpur the 21st Feb 2015

To ✓ The Deputy Commissioner, Sonitpur, Tezpur

Sub:- Improvement of road connectivity to the newly established Police pockets

sir



With reference to the above, I would like to request you that road connectivity to the following places be improved

- 1) Hagrajuli to Khaubla Centre
- 2) Batachipur to Meuripur Centre
- 3) Batachipur to Abhoi Centre
- 4) Belsim to Abhoi Centre
- 5) Tanjuli to Dayalpur

To be taken up with the PWD. Ref. to the above. S.P. Sonitpur.

This improvement is urgently required because large number of force is stationed there and logistical arrangement for them is very difficult without proper road connectivity

Submitted for favour of your kind perusal and necessary action.

Handwritten notes and signatures on the left side of the page.

Yours sincerely,

Superintendent of Police, Sonitpur, Tezpur.

Dated Tezpur the 21st February, 2015

Ref: No. CB/2015/891

- 1) The Director General of Police, Assam, Guwahati for favour of your kind information
- 2) The Deputy Inspector General of Police, Assam, Tezpur for favour of your kind information

Superintendent of Police, Sonitpur, Tezpur.

N/GT
Vogdol
F. Muk. pr. pub. 40
18/11/2024

GOVT OF ASSAM
OFFICE OF THE EXECUTIVE ENGINEER (PHE), TEZPUR DIVISION NO-II, DHEKIAJULI
NO. FEPHE/TEZ-II/DKI TB-155/2024-25
1034
did 18/11/2024

The Addl District Commissioner (Rev. & Forest), Sonitpur
Tezpur

Sub-Regarding submission of necessary information in connection with the encroachment in Chanduar Reserve Forest and Sonit Rupai Wildlife Sanctuary in the Hon'ble National Green Tribunal's case O.A. No. 168 of 2023/EZ.

Ref. No F-118020 644 dt 14.11.2024

Sir,

With reference to the subject cited above, I have the honour to inform that the ring wells have been provided in already existing LP Schools (which are also polling stations) viz.

- 1) Romajuli LPS
- 2) Swajinabari LPS
- 3) Ganeshguri LPS
- 4) Adabari LPS

The ring wells are functioning in the first 3 (three) schools which is also corroborated by the report of the DFO Sonitpur West Division, Tezpur but in Adabari LPS, the ring well was filled up because miscreants used to throw garbage into the well and a hand tube well was installed in its place without any information to this office.

This is for favour of your kind information and necessary action.

Yours Faithfully

Executive Engineer (PHE)
Tezpur Division-II, Dhekiajuli

did

NO FEPHE/TEZ-II/DKI TB-155/2024-25/

Copy to

- 1) P/A to DC for kind appraisal of the District Commissioner, Sonitpur, Tezpur
- 2) Office File

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Executive Engineer (PHE)
Tezpur Division II, Dhekiajuli